

EXTRAORDINARY

भाग II — खण्ड 1

PART II -- Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 15]

नई दिल्ली, मंगलवार, मई 4, 2010/वैशाख 14, 1932

No. 15]

NEW DELHI, TUESDAY, MAY 4, 2010 / VAISAKHA 14, 1932

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 4th May, 2010/Vaisakha 14, 1932 (Saka)

THE DAMAN AND DIU MARINE FISHING (AMENDMENT) REGULATION, 2010

No. 2 of 2010

Promulgated by the President in the Sixty-first Year of Republic of India.

A Regulation to amend the Goa, Daman and Diu Marine Fishing Regulation Act, 1980 as in force in the Union territory of Daman and Diu.

In exercise of the powers conferred by article 240 of the Constitution, the President is pleased to promulgate the following Regulation made by her:-

1. (1) This Regulation may be called the Daman and Diu Marine Fishing (Amendment) Short title and Regulation, 2010.

commencement.

(2) It shall come into force at once.

Goa Act 3 of 1981.

2. In the Goa, Daman and Diu Marine Fishing Regulation Act, 1980 as in force in the Amendment of Union territory of Daman and Diu (hereinafter referred to as the principal Act), in section 2. section 2,-

(i) for clause (e), the following clause shall be substituted, namely

- '(e) "Government", on and from the commencement of the Daman and Diu Marine Fishing (Amendment) Regulation, 2010, in relation to Daman and Diu, means the Administrator of the Union terriroty of Daman and Diu appointed by the President under article 239 of the Constitution:';
- (ii) for clause (i), the following clause shall be substituted, namely:—
- '(i) "Union territory" on and from the commencement of the Daman and Diu Marine Fishing (Amendment) Regulation, 2010, in relation to Daman and Diu, means the Union territory of Daman and Diu and includes the territorial water along the entire coast line of the Union territory:';

Amendment of section 4.

- 3. In section 4 of the principal Act, in sub-section (1), after clause (e), the following clause shall be inserted, namely:—
 - '(f) on and from the commencement of the Daman and Diu Marine Fishing (Amendment) Regulation, 2010, in relation to Daman and Diu,—
 - (i) the use of identity card by the fisherman, before entering into the sea water or inland water, as may be prescribed.

Explanation.—For the purposes of this sub-clause, "identity card" means the identity card issued to the fisherman by the authorised officer;

(ii) the fitting of safety and security equipment in any such class or classes of fishing vessels in any specified area, as may be prescribed.

Explanation.—For the purposes of this sub-clause "safety and security equipment" means the equipment as transponder, global positioning system, very high frequency, or such other safety and security equipment as may be specified by the Government by the notification in the Official Gazette.'.

PRATIBHA DEVISINGH PATIL,

President.

V.K. BHASIN, Secv. to the Govt. of India.